

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 26918/2022

(Arising out of impugned final judgment and order dated 30-05-2022 in CRLA No. 3952/2012 passed by the High Court Of Judicature At Allahabad)

PAWAN KUMAR PANDEY @ BABLU & ORS.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No.201476/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.201477/2022-EXEMPTION FROM FILING O.T. and IA No.201478/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 02-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Lav Mishra, Adv.
Ms. Kiran Pandey, Adv.
Mr. Alok Pandey, Adv.
Mr. Sudhir S. Rawat, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment, re-list after four weeks.

The petitioners are permitted to file additional documents within two weeks.

(POOJA SHARMA)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

